

(Shri Sushil Bhattacharya.)

I, therefore urge upon the Government that all the deputationists from State Governments should be sent back to their parent departments concerned so that these quasi permanent Central Government employees can be retained on the project, which is otherwise also their legal right as per various rules, regulations and administrative instructions of Government of India.

(vii) DECLARATION OF LADAKH AS SCHEDULED AREA

DR. KARAN SINGH (Udhampur): Ladakh is one of the most sensitive and backward areas in the entire country. Although the population is small, it covers a huge area not occupies one of the most important locations on our northern borders. That area has been subject to aggression and many thousands of square miles of Indian territory are still under adverse occupation. In view of this, I have been stressing for many years that a special administrative structure should be developed in this area to expedite economic development and meet the urges and aspirations of the people. Unfortunately, this has not been done, and the present State Government continues its attitude of neglect against Ladakh.

As a result of this, there have been disturbances in Zaskar and Leh recently, and over the last week the situation has deteriorated and the police has indulged in lathi-charge and other repressive activities. I would urge that the Government of India should take cognisance of the situation in Ladakh before it deteriorates further, and should take effective steps to ensure the welfare and the progress of the people living in Ladakh. My suggestion is that Ladakh should be declared a Scheduled Area so that, while remaining a part of Jammu and Kashmir State, it receives special attention. Then only will our larger national and strategic interests in the area be fully safeguarded.

(viii) DELHI HIGH COURT DECISION TO REINSTATE DR. L. P. AGARWAL AS DIRECTOR OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES.

श्री बटल बिहारी बाजपेयी (नई दिल्ली): दिल्ली हाई कोर्ट ने आल इंडिया इंस्टीट्यूट आफ साइंसेज के डायरेक्टर के पद पर डा. एल. पी. अग्रवाल को पुनः नियुक्त कर दिया है। हाई कोर्ट ने डा. अग्रवाल को डायरेक्टर के पद से हटाने के 24 नवम्बर के इंस्टीट्यूट के गवर्निंग बोर्ड के फैसले को रद्द कर दिया है। इंस्टीट्यूट के गवर्निंग बोर्ड के अध्यक्ष इस समय स्वास्थ्य मंत्रालय के सचिव हैं। डा. अग्रवाल को हटाने का प्रस्ताव बोर्ड की बैठक में स्वास्थ्य सेवाओं के डायरेक्टर जनरल ने रखा था। यह प्रस्ताव उस दिन की कार्य-सूची में नहीं था। डा. अग्रवाल की नियुक्ति केन्द्रीय सरकार द्वारा हुई थी, उन्हें हटाने का फैसला भी केन्द्रीय सरकार द्वारा किया जाना चाहिए था। इस मामले में स्वास्थ्य मंत्री अपनी जिम्मेदारी का पालन करने में असफल रहे हैं। दिल्ली हाई कोर्ट का यह फैसला सरकार द्वारा सत्ता के दुरुपयोग का द्योतक है।

13.00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen Hours of the Clock.

The Lok Sabha re-assembled after Lunch at four minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair] STATEMENT RE FUNCTIONING OF AIR AND DOORDARSHAN IN REPLY TO A MATTER RAISED UNDER RULE 377.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Hon'ble Member of Parliament, Shri Chandrajit Yadav, had raised a matter under Rule 377 in the House on 4-12-1980. He had *inter alia* alleged that All India Radio and Doordarshan are not objective and impartial in their broadcasts and they black out the opposition view-points systematically in the news bulletins as well as in "Today in Parliament". He had also said that All India Radio and Doordarshan have not been